- (b) Does not arise in view of reply at (a).
- (c) Purchase of English typewriters has been stopped. Only bilingual electronic typewriters are being purchased. In future also bilingual electronic typewriters will be purchased in accordance with the target laid down in the Annual Hindi Programme issued by the Department of Official Language.

Non-Consideration of Training Period of JAOs as Service Period

4954. SHRI RAMACHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the training period in respect of all the directly recruited/departmentally recruited cadres are allowed to be treated as service in the recruited/promoted cadre except the Junior Accounts Officers of All India Post and Telegraph Accounts and Finance Service Officers;
- (b) whether training period of JTOs of Telecom Department is also treated as service period while such did not the position in the grade of JAOs:
 - (c) the reasons for this disparity; and
- (d) the details of steps taken or proposed to be taken to treat the JAOs induction training period as service period?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUDHARA RAJE): (a) and (b) The training period in case of Direct Recruits is treated as duty/Service in the post to which they are appointed. In case of Departmental JTOs, training period is treated as duty/Service in the lower post only. As regars JAO's training period is treated as duty/service in the lower post if the training is undergone before promotion, otherwise in higher post.

(c) and (d) Do not arise.

Amendment of Fundamental Rules applicable to Government Servants

4955. SHRI R. N. ARYA: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that Fundamental Rules which are applicable to Government Servants, were framed in 1922;
 - (b) whether any amendments were made in these rules since then;

- (c) if so, the number of amendments along with the date of notifications;
- (d)whether any supplementary rules were also made under these fundamental rules;
- (e) if so, when these were made and whether these are independent of Fundamental Rules; and
- (f) how many amendments in Supplementary Rules are made since then?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) to (0 It is true that Fundamental Rules which are applicable to Government Servants, were framed in 1922. Supplementary Rules were also made under Fundamental Rules to Supplement Fundamental Rules. As Fundamental Rules and Supplementary Rules are being administered by different Ministries / Departments, the information regarding amendments in Fundamental Rules and Supplementary Rules is not being maintained centrally.

Terms and Conditions of Deputation

4956. SHRI R.N. ARYA: Will the PRIME MINISTER be pleased to state:

- (a) what are terms and conditions of deputation of officers of Group 'A' Organised services in Autonomous Organisations: and
 - (b) What is the maximum period of such deputation?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) and (b) The terms and conditions of deputation of officers of Group 'A' organized services to Autonomous organisations are governed by the relevant provisions of Rules, Regulations or Memorandum/Articles of Association of such organisations. If there are no such provisions and if the appointment is made on deputation basis, by following the provisions of the Central Staffing Scheme, the tenure and other terms and conditions would be in accordance with the provisions of the Central Staffing Scheme (CSS). Under the Central Staffing Scheme, the maximum period of deputation of an officer at Under Secretary, Deputy Secretary and Director/Joint Secretary level is 3 years, 4 years and 5 years respectively.